

**Government of India
Ministry of Consumer Affairs, Food and Public Distribution
Department of Consumer Affairs**

RAJYA SABHA

UNSTARRED QUESTION No.876

TO BE ANSWERED ON 22/12/2017

CHEATING IN SELLING OF RICE BY TRADERS

876. SHRI MOTILAL VORA:
(OIH)

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether it is a fact that the rice costing Rs.30 per kg. is being sold at the rate of Rs.100 per kg. by powdering it throughout the country, including Madhya Pradesh, Chhattisgarh and Gujarat;
- (b) whether it is also a fact that 3,000 quintal Basmati and same quantity of Katarani rice is being exported from Bihar while its production in the State is very low; and
- (c) if so, the action taken by Government against the traders involved in cheating common people of the country, if not, the reasons therefor?

ANSWER

**THE MINISTER OF STATE
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
(SHRI C.R.CHAUDHARY)**

(a) to (c) : Prices of powdered rice is not being monitored at present. There is no restriction on sale of powdered rice. Prices of commodities are determined by various factors such as demand and supply, costs related to packaging, processing, storage, transportation, branding, etc. Packaged commodities of more than 10 gm if sold by weight are covered under the Legal Metrology Act, (Packaged Commodity) Rules, 2011, which prescribes mandatory declaration of Maximum Retail Price (MRP). There are penalty provisions under Section 36 of the Legal Metrology Act, 2009 for the violations of the provisions of Acts and Rules with regard to Maximum Retail Price (MRP).

State specific export data is not available with the Government.
